

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 180/2015

IN THE MATTER OF:

Manram Projects Pvt. Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 391-394

Order delivered on 06.10.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Mr. Mukesh Sukhija, Advocate

For the OL :- Mr. Prabhansu Gupta, Proxy Counsel

For the ROC / RD (NR) Delhi :- Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner ^yates after obtaining instruction from the petitioner that he would like to withdraw the petition with liberty to file a fresh one by retaining the original appointed date subject to all just ~~exceptions~~

Dismissed as withdrawn with liberty in terms of the prayer made.


**CHIEF JUSTICE M. M. KUMAR
PRESIDENT**


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**